(c) if so, with what results?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (c) At the annual meeting of the International Monetary Fund and the World Bank adverse effects on developing countries of high interest rates in international capital markets were highlighted by the Finance Minister.

Surrender of amounts by various Departments of Assam Government

185. SHRI ROBIN KAKATI: Will the Minister of FINANCE be pleased

- (a) whether it ig a fact that during the last three financial years various Departments of the Government of Assam surrendered huge amounts due to non-utilisation; and
- (b) if so, what is the amount sur rendered at the end of 31st March during the last three years?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) The information is being collected from the Government of Assam.

186. {Transferred to the nthOcto ber. 1982.]

Pay Bofly for the Central Government .employees

187. SHRI M. BASVARAJU: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred 2643 given in the Rajya Sabha on the 10th August, 1982 and

(a) whether the proposal for setting up of pay body for reviewing the pay and allowances structure of the Central Government employeeg made at the meeting of the National Council of JCM held on the 13th and 14th

May, 1982 has been further considered; and

to Questions

(b) if so, what decision has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE PATTABHI RAMA RAO): (a) and (b). The matter is under consideration.

Income tax arrears

188. SHRI U. R. KRISHNAN: Will the Minister of FINANCE be pleased to state:

- (a) what is the amount of income tax arrears pending recovery end of August 1982;
- (b) what is of amount arrears pending for more than three years; and
- (c) what steps have been taken by Government to recover them?

THE MINISTER OF STATE IN THE OF **FINANCE** MINISTRY PATTABHI RAMA RAO); (a) Information is now available upto the quarter ending 31-12-81. The requisite information in respect of 'tax-in-arrears' and 'demand created' but not fallen due' on that date is as under:

> (in crores cf Rs

Tax in arrears $782 \cdot 63$ Demand created but not fallen 370:14

- (b) The yearwise break-up of arrears is compiled only at the end of the tinancial year. Therefore, the requisite information is not
- (o The Income-Tax Act, 1961 provides for several steps for enforcing collection recovery of tax in